

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 79/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period of 5 assets in Southern Region System strengthening Scheme-XVIII in the Southern Region.

Date of Hearing : 22.5.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. & 17 Others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the present petition is filed for truing up of the transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset-1: LILO of existing Bangalore-Salem 400 kV S/C Line at Hosur and Extension of 400/220 kV Sub-station at Hosur, Asset-2: Nellore-Thiruvalem 400 kV D/C Quad line along with extension of 400/220 kV Sub-station at Nellore & Thiruvalem and 1X50 MVAR line reactor at both ends of each circuit of Nellore-Thiruvalem 400 kV Quad D/C line along with 450 ohms NGR, Asset-3: Thiruvalem-Melakottaiyur (Sholinganallur) 400 kV D/C Line along with Bay extension of 400 kV Sub-station at Thiruvalem and Extension of 400/220 kV Sub-station at Melakottaiyur (Sholinganallur), Asset-4: 2 nos. 400 kV 63 MVAR Line Reactors for both circuits of Vijayawada-Nellore 400 kV D/C Transmission Line charged as Bus Reactors at Nellore (AP) Sub-station, Asset-5: 400 kV D/C Vijayawada-Nellore Transmission Line and associated bays along with 1 no. 400 kV 63 MVAR Line Reactor at Vijayawada (Nunna) Sub-station and 1 no. 63 MVAR Line Reactor at Vijayawada TPS under Southern Region System Strengthening Scheme-XVIII in the Southern Region. He



submitted that Assets-1, 2, 3, 4 and 5 were put into commercial operation on 1.2.2014, 16.4.2014, 26.7.2014, 16.3.2015 and 8.8.2015 respectively. The tariff for 2014-19 tariff period of Asset-1 was determined vide order dated 24.2.2016 in Petition No. 147/TT/2015, for Assets-2 and 3 vide order dated 31.5.2016 in Petition No. 108/TT/2014 and Assets-4 and 5 vide order dated 30.12.2015 in Petition No. 405/TT/2014. He submitted that the capital cost of Assets-1, 4 and 5 was restricted to the FR cost in absence of RCE at the time of tariff determination. However, the RCE was admitted in order dated 4.4.2019 in Petition No. 15/RP/2018. Accordingly, the RCE along with revised apportionment is submitted by the Petitioner in the instant petition. He submitted that the total cost as on 31.3.2019 is ₹120301.41 lakh which is within the RCE cost. He submitted that Additional RoE is claimed for Assets-2 and 3 and the same was allowed in order dated 31.5.2016 in Petition No. 108/TT/2014. He requested to allow the capital cost and the tariff as prayed in the petition.

2. In the RoP of the last hearing held on 26.2.2020, the Commission had directed the Petitioner to furnish certain information. However, the Petitioner, vide affidavit dated 13.3.2020, has furnished only part information. In the RoP dated 26.2.2020, the Commission had also directed the Respondents to file their reply by 14.3.2020. No reply has been received from the Respondents.

3. The Commission directed the Petitioner to submit the following information in case of Asset-1, on affidavit, by 5.6.2020 with an advance copy to the Respondents:-

- a. Computation of IDC with IDC discharge statement
- b. Forms-5 and 12A

4. The Commission also directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

